

[Mr. Deputy-Speaker]

"That leave be granted to introduce a Bill further to amend the Indian Penal Code, 1860."

*The motion was adopted.*

SHRI KANWAR LAL GUPTA : I introduce the Bill.

CONSTITUTION (AMENDMENT)  
BILL\*

*(Substitution of Section 43)*

SHRI KANWAR LAL GUPTA (Delhi Sadar) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER: The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India."

*The motion was adopted.*

SHRI KANWAR LAL GUPTA: I introduce the Bill.

CONSTITUTION (AMENDMENT)  
BILL\*

*(Amendment of articles 75 and 164)*

SHRI KANWAR LAL GUPTA (Delhi Sadar) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Constitution of India.

*The motion was adopted.*

SHRI KANWAR LAL GUPTA : I introduce the Bill.

INCOME-TAX (AMENDMENT) BILL\*

*(Amendment of section 80 C)*

SHRI S. S. KOTHARI (Mandsaur) : I beg to move for leave to introduce a Bill further to amend the Income-tax Act, 1961.

MR. DEPUTY-SPEAKER: The question is :

"That leave be granted to introduce a Bill further amend to Income-tax Act, 1961."

*The motion was adopted.*

SHRI S. S. KOTHARI : I introduce the Bill.

PUBLIC UNDERTAKINGS (COMPULSORY APPROVAL OF AGREEMENTS)  
BILL \*

SHRI S. S. KOTHARI : (Mandsaur) : I beg to move for leave to introduce a Bill to provide for compulsory scrutiny and approval by a Central Authority of agreements entered into by public undertakings and matters connected therewith or incidental thereto.

MR. DEPUTY-SPEAKER: The question is :

"That leave be granted to introduce a Bill to provide for compulsory scrutiny and approval by a Central Authority of agreements entered into by public undertakings and matters connected therewith or incidental thereto."

*The motion was adopted.*

SHRI S. S. KOTHARI: I introduce the Bill.

GOLD (CONTROL) AMENDMENT  
BILL\*

*(Amendment of sections 16, 27, etc.)*

SHRI B. K. DASCHOWDHURY (Cooch-Bihar) : I beg to move for leave